

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.991/2018

Tuesday, this the 6th day of March 2018

Hon'ble Mr. K.N. Shrivastava, Member (A)

D K Gupta, age 63 years
s/o Sri R L Gupta
613 New Ashiana CGHS
Plot No.10
Sector 6, Dwarka, New Delhi – 110 075

..Applicant

(Applicant in person)

Versus

Union of India through

1. Secretary
Department of Telecommunications
Sanchar Bhawan,
20, Ashoka Road, New Delhi – 110 001
2. Senior DDG (TEC)
Telecom Engineering Centre
Khurshid Lal Bhawan
Janpath, New Delhi – 110 001

..Respondents

(Mr. Subhash Gosain, Advocate)

O R D E R (ORAL)

Notice. Mr. Subhash Gosain, learned counsel appears and accepts notice on behalf of respondents.

2. The applicant, through the medium of this O.A., has sought a direction to the respondents to revise his pay w.e.f. 01.04.2012 and pension w.e.f. 01.02.2015 in accordance with Government of India instructions in regard to the grant of non-financial upgradation (NFU). The applicant, as party in person, submitted that there are certain discrepancies in the order

dated 28.07.2017 of the respondents whereby NFU in HAG scale Rs.67000-79000 has been granted to him w.e.f. 01.04.2012, and thereafter in the consequential Annexure A-3 order dated 31.08.2017 in fixation of his pay. He stated that he had represented to the respondents about the discrepancies through his Annexure A-4 representation dated 18.09.2017. He further stated that some juniors have been granted the benefits, which the applicant is seeking. In this regard, he placed on record a copy of letter dated 07.03.2013 issued by the respondents in respect of Mr. Vinay Saran, Chief Engineer (Civil), DOP, New Delhi. The applicant submitted that he would be satisfied at this stage if a time bound direction is given to the respondents to dispose of his Annexure A-4 representation. He also sought liberty of submitting an additional representation highlighting the benefits granted to his juniors and to seek parity with them.

3. Having regards to the submissions made and without going into the merits of the case, the O.A. is disposed of at the admission stage in the following terms:

- a) The applicant is permitted to submit a supplementary representation to respondent No.1 within a period of two weeks from today.
- b) Respondent No.1 shall dispose of Annexure A-4 representation dated 18.09.2017 and the supplementary representation, which the applicant would be submitted, within a period of four weeks from the date of receipt of the supplementary representation. This shall be done by passing a reasoned and speaking order.

c) The applicant shall have liberty to take appropriate remedial measures, as available to him under law, in case he remains dissatisfied with the order to be passed by respondent No.1.

(K.N. Shrivastava)
Member (A)

March 6, 2018
/sunil/